

**HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE**

**MISC. CRIMINAL CASE No.1664 OF 2021**

**(Manoj S/o Ramesh Chandra Pandey  
vs. State of Madhya Pradesh)**

**Indore, Dated 01.03.2021 :-**

Mr. A.K. Saraswat, learned counsel for the applicant.

Ms. Bharati Lakkad, learned public prosecutor for the non-applicant/State.

Arguments heard.

**ORDER**

Submissions were made in this is first anticipatory bail application under Section 438 of Code of Criminal Procedure, 1973 filed by the applicant as he is apprehending his arrest in connection with Crime No.532/2020 registered at Police Station-Nagda, District-Ujjain (MP) for the offence punishable under Section 306, 34 of Indian Penal Code, 1860 and 3/4 of M.P. Protection of Debtors Act.

2. Prosecution story is that the deceased had committed suicide leaving suicide note naming 9 persons, in which one of the name is of the present applicant and as per suicide note deceased had made investment 15 years earlier but he suffered losses and having been not able to bear the losses, he committed suicide.

3. Learned counsel for the applicant has submitted that one of the accused has been enlarged on anticipatory bail on 15/01/2021 and case of the present applicant is not different from the aforesaid accused. Learned counsel has pointed out that there is not an iota of evidence regarding abetment to suicide and investment having been made 15 years earlier, if the deceased suffered losses later-on, than it would not amount to abetment. Learned counsel prays for grant of anticipatory bail to the present applicant on these grounds.

4. Learned Panel Lawyer for the non-applicant/State was heard.

5. Considered.

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6. Keeping in view the submissions mainly of learned counsel for the applicant, a case for grant of anticipatory bail to the applicant is made out. Hence this anticipatory bail application deserves to be allowed. Accordingly, the application filed by applicant is **allowed** and it is directed that in the event of arrest of applicant in connection with the aforesaid crime number, the applicant shall be released on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees Fifty Thousand)** with **one local solvent surety** in the like amount to the satisfaction of Arresting Officer. The applicant shall appear before the Investigating Officer (IO) on **09.03.2021** and he shall assist the IO in the investigation process and he shall continue to do so, whenever it was required by the IO. This order shall be governed by the conditions No.1 to 3 of sub-section (2) of Section 438 of Criminal Procedure Code, 1973.

7. With the aforesaid, this application stands allowed and is disposed of in above terms.

Certified copy as per rules.

**(SHAIENDRA SHUKLA)  
J U D G E**

Aiyer\*